

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO.220 OF 2013

ASHOK GANAPATI PATIL & ORS.

APPELLANT(S)

VERSUS

THE STATE OF MAHARASHTRA

RESPONDENT(S)

O R D E R

Heard learned counsel for the parties.

In the facts and circumstances of the case, we are not inclined to interfere with the impugned order passed by the High Court.

The appeal is accordingly dismissed.

.....J.
[ARUN MISHRA]

.....J.
[SANJAY KISHAN KAUL]

NEW DELHI
JUNE 29, 2018

ITEM NO.105

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).220/2013

ASHOK GANAPATI PATIL & ORS.

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

Date : 29-06-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
(Vacation Bench)

For Appellant(s)

Ms.Kumud Lata Das, AOR
Mr.Y.K.S. Chauhan, Adv.

For Respondent(s)

Mr.Nishant R. Katneshwarkar, AOR
Ms.Suvarna Damle, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

Pending applications, if any, stand disposed of.

(ASHOK RAJ SINGH)
COURT MASTER

(RAJINDER KAUR)
COURT MASTER

(Signed Order is placed in the file)